

34

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 721/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: M/s. Barclays Investments & Loans (India) Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

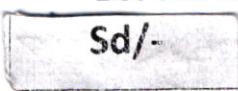
S. No.	NAME	DESIGNATION	SIGNATURE
1	KUMUDINI BHALLRAO	PLS	

ORDER

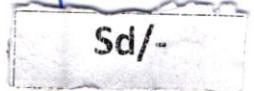
CP No. 721/14(1)/NCLT/MB/MAH/2017

On the Application moved under section 14(1) of the Companies Act, 2013, the Petitioner is hereby directed to send notices and paper publication as envisaged under rules 68(35) of NCLT Rules.

List this matter for final hearing on 26.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)